

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 1086**

**TO BE ANSWERED ON THE 24<sup>TH</sup> JULY, 2018/ SHRAVANA 2, 1940 (SAKA)**

**CRIME AGAINST FOREIGNERS**

**1086. SHRI PONGULETI SRINIVASA REDDY:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government has any data on the number of foreign nationals raped in the country;**

**(b) if so, the details thereof during the last three years and the action taken thereon, State-wise, particularly Delhi; and**

**(c) the steps being taken by the Government to avoid such incidents in future including implementation of strict laws?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HANSRAJ GANGARAM AHIR)**

**(a) & (b): As per the latest available published information with National Crime Records Bureau (NCRB), details of State/UT-wise cases registered, cases chargesheeted, cases convicted, persons arrested, persons chargesheeted and persons convicted in the country, including Delhi, under Rape for Crime against Foreigners from 2014 to 2016 are given in Annexure-I. Latest published Data is upto to the year 2016.**

**(c): Several steps have been taken for increasing safety of women, which include, inter-alia:**

**i. The Criminal Law (Amendment) Ordinance, 2018 has put in place a regime which prescribes stringent punishment against rapes, including death penalty.**

**ii. Government has undertaken a project for developing an Emergency Response Support System based on a Pan-India 24X7 Helpline Number 112, which is accessible through call/SMS/email/panic button etc.**

**iii. Government has issued advisories to States/UTs to take measures for prevention crimes against women, stressing on mandatory registration of FIRs, providing on-line complaint filing system, increasing representation of women in Police, gender sensitization of police, deployment of Special Mahila Police Volunteers, activating victim compensation fund, setting up of Anti-human Trafficking units, etc. Details of these advisories issued are available on website of Ministry of Home Affairs at <https://mha.gov.in>.**

**iv. A separate portal for Cyber-Crime against women and children has been commenced.**

**v. In order to facilitate better investigation and prosecution in rape cases, modernization and capacity building of forensic labs has been undertaken.**

**vi. Government has approved safe-city projects for 8 cities to put in place comprehensive infrastructure, technological and community based interventions for women safety.**

**vii. Government has commenced development of a National Database on Sexual Offenders to facilitate investigation and tracking of sexual offenders across the country.**

**Statement on Cases Registered on Rape under Crime against Foreigners during 2014-2016**

SL	State/UT	2014						2015						2016					
		CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV
1	Andhra Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
2	Arunachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
3	Assam	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
4	Bihar	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
5	Chhattisgarh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
6	Goa	2	1	0	2	1	0	3	2	0	2	2	0	2	3	0	2	3	0
7	Gujarat	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
8	Haryana	0	0	0	0	0	0	2	0	0	0	0	0	0	0	0	0	0	0
9	Himachal Pradesh	0	0	0	0	0	0	1	0	0	0	0	0	1	1	0	3	3	0
10	Jammu & Kashmir	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
11	Jharkhand	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
12	Karnataka	3	2	0	2	2	0	1	1	0	1	1	0	0	0	0	0	0	0
13	Kerala	0	0	0	0	0	0	0	0	0	0	0	0	1	0	0	1	0	0
14	Madhya Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	1	1	0	1	1	0
15	Maharashtra	0	0	0	0	0	0	0	0	0	0	0	0	2	3	0	11	9	0
16	Manipur	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
17	Meghalaya	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
18	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
20	Odisha	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
21	Punjab	1	0	0	0	0	0	0	0	0	0	0	0	1	0	0	0	0	0
22	Rajasthan	4	2	0	5	5	0	1	1	1	1	1	1	0	0	0	0	0	0
23	Sikkim	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
24	Tamil Nadu	2	1	0	1	1	0	0	0	0	0	0	0	0	0	0	0	0	0
25	Telangana	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
26	Tripura	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
27	Uttar Pradesh	0	0	0	0	0	0	1	0	0	1	0	0	0	1	0	0	1	0
28	Uttarakhand	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
29	West Bengal	2	0	0	8	0	0	0	0	0	0	0	0	0	1	0	0	1	0
	<b>TOTAL STATE(S)</b>	<b>14</b>	<b>6</b>	<b>0</b>	<b>18</b>	<b>9</b>	<b>0</b>	<b>9</b>	<b>4</b>	<b>1</b>	<b>5</b>	<b>4</b>	<b>1</b>	<b>8</b>	<b>10</b>	<b>0</b>	<b>18</b>	<b>18</b>	<b>0</b>
30	A & N Islands	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
31	Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0	1	0	0	0	0	0
32	D&N Haveli	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
33	Daman & Diu	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
34	Delhi UT	8	7	0	20	20	0	3	2	0	2	2	0	10	7	0	13	13	0
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
36	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
	<b>TOTAL UT(S)</b>	<b>8</b>	<b>7</b>	<b>0</b>	<b>20</b>	<b>20</b>	<b>0</b>	<b>3</b>	<b>2</b>	<b>0</b>	<b>2</b>	<b>2</b>	<b>0</b>	<b>11</b>	<b>7</b>	<b>0</b>	<b>13</b>	<b>13</b>	<b>0</b>
	<b>TOTAL (ALL INDIA)</b>	<b>22</b>	<b>13</b>	<b>0</b>	<b>38</b>	<b>29</b>	<b>0</b>	<b>12</b>	<b>6</b>	<b>1</b>	<b>7</b>	<b>6</b>	<b>1</b>	<b>19</b>	<b>17</b>	<b>0</b>	<b>31</b>	<b>31</b>	<b>0</b>

Source: Crime in Ind

Note: CR-Cases Registered, CCS-Cases Chargesheeted, CON-Cases Convicted, PAR-Persons Arrested, PCS-Persons Chargesheeted and PCV-Persons Convicted

